

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-1409/ND/2018

In the matter of :
Indo Alusys Industries Ltd
Vs.
Unilec Engineers Ltd

..PETITIONER

..RESPONDENT

SECTION
Under Section 9 of IBC Code, 2016

Order delivered on 16.10.2018


Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : -
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and moves this petition. The petitioner is directed to file the Master Data of the Corporate Debtor to establish that Section 8 notice has been sent to the registered office of the Company as disclosed in the notice of demand. For this purpose, 2 weeks time is granted.

Post the matter on 16.11.2018.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit